

(2019) 07 P&H CK 0077

In the Punjab And Haryana At Chandigarh

Case No : First Appeal Order No. 5602 Of 2014 (O&M)

Manpreet Singh And Others

APPELLANT

Vs

Sunil Singh And Others

RESPONDENT

Date of Decision : 19-07-2019

Acts Referred:

Indian Penal Code, 1860 — Section 279, 304A, 337, 427

Citation : (2019) 07 P&H CK 0077

Hon'ble Judges : Jaishree Thakur, J

Bench : Single Bench

Advocate : Lalit Kumar, J.S. Chathrath, S.S. Sidhu

Final Decision : Partly Allowed

Judgement

SR.

NO.",HEADS,CALCULATION

(i),Name of the deceased,Rani @ Rani Kaur

(ii),Date of accident,30.6.2012

(iii),Age of the deceased,38 years

(iv),Monthly income of the deceased,"Rs.6,000/-

(v),"40% of (iv) is to be added towards

future prospects","(Rs.6000+Rs. 2400)=

Rs.8400/- per month

(vi),"Compensation calculated after applying

the multiplier of 15","(Rs. 8400X12X15) =

Rs.15,12,000/-

(vii),Funeral expenses,Rs.15000

(viii),Compensation for loss of consortium,Rs.40000

(ix),Compensation for loss of estate,Rs.15000

Total,, "Rs. 15,82,000